Affidavit to be Furnished by the candidate alongwith Nomination Paper

For election to Park War Constituency (Name of the Constituency)

Sorty of dealer Adaught with of Late Raman and Single Aged 5. 1 years, resident of Vill Bhimb shorted postal address, a called Election, do hereby solemnly affirm and state on oath as under:-( strike out whichever is not applicable)

(1) I am a candidate set up by Jan 12 Deel (name of the political party ) am contesting as as

Independent candidate. (1) Details of PAN and status of filing of Income tax return :

| SI, No, | Names       | Permanent<br>Account Number<br>(PAN) | The financial year for<br>which the last<br>Income-tax return has<br>been filed | Total income<br>shown in income<br>Tax Return (in<br>Rupees) |
|---------|-------------|--------------------------------------|---|--|
| 1.      | Self        |                                      |   |  |
| 2.      | Spouse-     |                                      |   |  |
| 3.      | Dependent I |                                      |   |  |
| 4.      | Dependent 2 |                                      |   |  |
| 5.      | Dependent 3 |                                      |   |  |

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

| SI.<br>No. | Offence   | Description |
|------------|---|-------------|
| (a)        | The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken: |             |
| (b)        | Name of the court, Case No. and Date of order<br>taking cognizance :  |             |
| (e)        | Details of Appeal (s) / Application(s) for revision<br>(if any) filed against the above order(s)  |             |

Cases in which I have been convicted by a court of law(other those referred to in Form 26):

| (a) | The details of cases, Sections of the<br>Act and description of the offence for<br>which convicted : |  |  |
|-----|--|--|--|
| (h) | Name of the Court(s). Case No. and   |  |  |
|     | Date(s) of order(s) .  |  |  |

(5) That I give herein below the details of the assets (movable and it imovable etc.) of myselimy spouse and all dependents:

## A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

| S.<br>No. | Description   | Self                 | Spouse                                   | Dependent-1 | Dependent-2   | Dependent-3 |
|-----------|---|----------------------|--|-------------|---------------|-------------|
| )         | Cash in hand  | 100000/              | 50 000/                                  | NIL         | NIL           | NIC         |
| (ii)      | Details of Deposits in Bank<br>accounts (FDRs, Term Deposits<br>and all other types of Deposits<br>including saving accounts),<br>Deposits with Financial<br>Institutions, Non Banking<br>Financial Companies and<br>Cooperative societies and the<br>amount in each such deposit | 2,000001             | NIL                                      | NIL         | NIL           | NiL         |
| (iii)     | Details of investment in Bonds,<br>Debentures/shares and units in<br>companies/Mutual Funds and<br>others and the amount.   | NIL                  | NIL                                      | MIL         | NIC           | NIL         |
| (iv)      | Details of investment in NSS,<br>Postal Savings, Insurance Policies<br>and investment in any Financial<br>Instrument in Post office or<br>Insurance Company and the<br>amount   | Ingurance<br>L. I. C | Profest<br>arife, a                      | Daughin     | alline the na | on of milk  |
| (v)       | Personal loans/advance given to<br>any person or entity including<br>tirm, Company, Trust etc. and<br>other receivables from debtors<br>and the amount.   |                      |  |             | - 1           |             |
| (vi)      | Motor Vehicles/Aircrafts/<br>Yachts/Ships (details of Make,<br>Registration No. etc, Year of<br>Purchase and amount)  | Exem V-              | Than Co<br>No-BR                         | R- 1 PB     | - 3602        | by loan     |
| (vii)     | Jewelry, bullion and valuable<br>thing (give details of weight and<br>value)  | NIL                  | 901+209<br>36000/<br>8-Lyen 15<br>75001- | NIL         | NIC           | NIL         |

| Ally other negate such                  |   | 1 |    |
|---|---|---|----|
| Claims/interest                         | 1 | A |    |
| 7 |   |   | 10 |
| A, Gross Total value                    |   |   |    |

Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership with also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

| S.<br>No | Description   | Self       | Spouse      | Dependent-1 | Dependent-2 | Dependent-3 |
|----------|---|------------|-------------|-------------|-------------|-------------|
| (i)      | Agricultural Land -<br>Location(s)<br>Survey number(s)                              | 4 Acres    |             |             |             |             |
|          | Area (Total measurement in acres)   | N          |             |             |             |             |
|          | -Whether inherited property<br>(Yes or NO)  | Yes        |             |             |             |             |
|          | Date of purchase in case of self acquired property                                  | Yes<br>Nil |             |             |             |             |
|          | Cost of Land (in case of<br>purchase)at the time of<br>purchase                     | 12,000001  |             | 114         |             |             |
|          | Any Investment on the land by<br>way of development,<br>construction etc.           |            |             |             |             |             |
|          | Approximate Current market value  |            |             |             |             |             |
| ii)      | Non-Agricultural Land<br>Location(s)<br>Survey number(s)                            |            |             |             |             |             |
|          | Area (Total measurement in sq. ft.)   | 50 disort  |             |             |             |             |
|          | Whether inherited property<br>(Yes or NO)   | Yes        |             |             |             |             |
| 2.85     | Date of purchase in case of self<br>acquired property                               | 100001/-   |             |             |             |             |
|          | Cost of Land (in case of<br>purchase) at the time of<br>purchase                    | NIL        |             |             |             |             |
|          | Any Investment on the land by<br>way of development,<br>construction etc.           | NIL        |             |             |             |             |
|          | Approximate Current market value  | wil        |             |             |             |             |
| lii)     | Commercial Buildings<br>(including apartments)<br>-Location(s)<br>-Survey number(s) | NiL        | /K          |             |             |             |
|          | Built up Area (Total<br>measurement in so. ft.)                                     |            | The same of |             |             |             |

|      | V wher inherited property<br>(* er or NO)                                     | NiL        | H-1     | -1       |           | T                |
|------|---|------------|---------|----------|-----------|------------------|
|      | Day of purchase in case of serr   |            |         | -        | 1         | -                |
|      | Clust of property (in case of princhase) at the time of princhase             |            | 70.     |          | 1         | <u> </u>         |
|      | Any Investment on the<br>property by way of<br>development, construction etc. |            |         |          |           |                  |
|      | Approximate Current market value  |            |         |          | 1         |                  |
| (iv) | apartments,) -Location(s) - Survey number(s)                                  | My Rinks   | devi ha | burch.   | rion lost | Parabu<br>Parabu |
|      | Area (Total measurement in sq. ft.)   | 12 Direct  | -I- Uma | ative ni | the same  | men              |
|      | Built up Area (Total<br>measurement in sq. ft.)                               |            |         | thive w  | age.      |                  |
|      | Whether inherited property (Yes or NO)  | 703        |         |          |           |                  |
|      | Date of purchase in case of self<br>acquired property                         | 10,00000/- |         |          |           |                  |
|      | Cost of property (in case of<br>purchase) at the time of<br>purchase          | NIL        |         |          |           |                  |
|      | Any Investment on the land by<br>way of development,<br>construction etc.     | me         |         |          |           |                  |
|      | Approximate Current market value  | NIL        |         |          |           |                  |
| (v)  | Others (such as interest in property)   | NIL        |         |          |           |                  |
| (vi) | Total of Current Market<br>Value of (i) to (v) above                          | 23604      |         |          |           |                  |

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

| S.<br>No. | Description   | Self | Spouse(s) | Dependent-1 | Dependent-2 | Dependent-3 |
|-----------|---|------|-----------|-------------|-------------|-------------|
| (i)       | Loan or dues to Bank/Financial<br>Institution(s) Name of Bank or FI Amount outstanding Nature of loan             |      |           | 1           |             |             |
|           | Loan or dues to any<br>individuals/ Entity other than<br>mentioned in (i) above.<br>Name(s)<br>Amount outstanding |      | -  -      |             | ·           |             |

|      | A-sy other liability  | 1 1 |
|------|---|-----|
|      | Grand total of liabilities  |     |
| (ii) | Gaves ament Dues: Dues to departments dealing with government succommodation                          |     |
|      | Dues to departments dealing with supply of water  |     |
|      | Dues to departments dealing with supply of electricity  |     |
|      | Dues to departments dealing<br>with supply of<br>telephones/mobiles                                   |     |
|      | Dues to departments dealing<br>with government transport<br>(including aircrafts and<br>ibelicopters) |     |
|      | Income Tax Dues   |     |
|      | Wealth Tax Dues   |     |
|      | Service Tax Dues  |     |
|      | Municipal /Property Tax Dues  |     |
|      | Sales Tax Dues  |     |
|      | Any other dues  |     |
|      | Grand total of all Govt. dues   |     |

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

| 1. | Name of the candidate  | Sh./Smt./Kurn.              |
|----|--|-----------------------------|
| 2. | Full postal address  | saty a due birch            |
| 3. | Number and Name of the constituency and state  | Halliyara, Auragaba         |
| 3. | Name of the Political party which set up the candidate (otherwise write 'Independent')         | 215, Kin The, Arrived, Bilo |
| 4. | (a) Number of cases in which conviction order passed (other than those referred to in Form 26) | Janes Bally                 |

| 4  | P    | visi of   |            |                | for which h     |                  | dal fermon Stone |
|----|------|---|------------|----------------|-----------------|------------------|------------------|
|    |      | Candidate   |            |                | THE PARTY       | nar meu          |                  |
|    | -    | Spouse:   |            |                | 1               |                  | -                |
| 6. | (c)  | Dependents<br>Details   | of Assets  | and Liabilitie | es in rupees    |                  |                  |
|    |      | Description   | Self       | Spouse         | Dependent-I     | Dependent-I      | Dependent-III    |
| Α. |      | Moveable<br>Asset (Total value)   |            |                |                 | - Copenius III 1 | - Dependent in   |
| В. |      | Immovable<br>Asset  |            |                |                 |                  | -                |
|    | (i)  | Purchase Price and<br>Development Cost of<br>Immovable Property<br>(Total Value)        |            |                |                 |                  |                  |
|    | (ii) | Approximate Current<br>Market Price of<br>Asset (Total Value)                           |            |                |                 | \                |                  |
| 7  |      | Liabilities   |            |                |                 | 1                |                  |
|    |      | (i) Government<br>dues (Total)  |            |                |                 |                  |                  |
|    |      | (ii) Loans from Bank,<br>Financial Institutions and<br>others (Total)                   |            |                |                 |                  | 3.5              |
| 3. | ((   | ghest educational qualific<br>Give details of School / Uni<br>arse) (Name of the School | versity ed | ucation with f | uli form of the | certificate/ di  | ploma/ degree    |

## VERIFICATION

| clare that the contents of this affida<br>and nothing material has been con-<br>ast me other than those mentioned it<br>set or liability, other than those me | n items 3 and 4 shows  |
|---|--|
| day of,   | 201,,  |
|   | at me other than those mentioned in<br>set or liability, other than those me |

DEPONENT M. Ly 25.6.015

Note 1 Affidavit should be filed latest by 3.00 I'M on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4 The affidavit should be either typed or written legibly and neather